

(1911) 08 CAL CK 0008

Calcutta High Court

Case No: Rev. No. 709 of 1911

Purno Chandra Ghosh

APPELLANT

Vs

Hurish Chandra Ghosh

RESPONDENT

Date of Decision: Aug. 2, 1911

Final Decision: Dismissed

Judgement

1. We are of opinion that this rule must be discharged inasmuch as there is no criminal complaint within the meaning of sec. 4 of the Code of Criminal Procedure upon the record, and the Magistrate therefore was neither bound to issue process nor to dismiss the petition. The Petitioner has his remedies in other ways which we need not specify.